

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-201**  
IB-1587/ND/2019  
IA/3141/2020

**IN THE MATTER OF:**

M/s. JC Enterprises Pvt. Ltd.

**Vs**

M/s. M.K.S Oil Pvt. Ltd

....Applicant

....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 11.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Atul Mittal IRP and Mr. Manish Raghav for petitioner

For the Respondent :

**ORDER**

Mr. Manish Raghav appeared on behalf of OC and Mr. Atul, IRP appeared in person. Mr. Raghav informed us that in the memo of parties, the CD is added as a respondent but OC is not added as a respondent. Of course, there is a relief against the OC in para 18, under such circumstances, we direct the IRP to make necessary amendment in the memo of application and thereafter, we shall consider the prayer. IRP seeks 3 days' time to make necessary amendment. He is directed to do so after serving an advance copy upon the respondent. List the case for 21.09.2020.

sd/ -

**(K.K. VOHRA)**  
**MEMBER (T)**

sd/ -

**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**